

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

EXCISE APPEAL NO. 53860 OF 2018

[Arising out of Order-in-Appeal No. 134-135 (AK) CE/JPR/2018 dated 11.05.2018 passed by the Commissioner (Appeals) Central Excise, Jaipur]

M/s Prerna Industries

Through Proprietor Shri Sandeep Gupta

Appellant

Vs.

Commissioner of Central Excise, Alwar

Respondent

Appearance:

Present for the Appellant : Shri Naveen Mullick, Advocate

Present for the Respondent: Shri Rakesh Agarwal, Authorised Representative

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Final Order No. 50936 /2022

Date of Hearing/Decision : 28/09/2022

Justice Dilip Gupta:

An affidavit has been filed by the wife of deceased Shri Sandeep Gupta, who was the proprietor of M/s Prerna Industries, that he died on 03.05.2021 and it has also been stated that the deponent and her children do not want to be the parties in this appeal.

2. As no application has been filed under Rule 22 of the CESTAT (Procedure) Rules, 1982 for continuance of the proceedings, the appeal abates.

[Dictated and pronounced in open court]

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER(TECHNICAL)**